

ITEM NO.8

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
3564/2017

(Arising out of impugned final judgment and order dated 12/01/2017
in CRLA No. 2220/1982 passed by the High Court of Judicature at
Allahabad)

SAGAR ALIAS SHIV SAGAR AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP. 3564/2017(with exemption from surrendering)

Date : 06/03/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Singh, Adv.
Mr. Rajeev Singh, Adv.

For Respondent(s) Ms. Manju Jetley, Adv.

UPON hearing the counsel the Court made the following
O R D E R

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The application for exemption from surrendering is
rejected. However, four weeks' time is granted to the petitioners to
surrender and to file proof of surrender.

(USHA BHARDWAJ)
AR-CUM-PS

(H.S. NEGI)
COURT MASTER

